CBI Vs. Ashok Kumar Rai CC No. CBI- 474/2019

07.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI. None for accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court the proceeding are conducted from home.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **19.10.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.

CBI Vs. Ashok Kumar CC No. CBI- 522/2019

07.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI. None for accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court the proceeding are conducted from home.

#### List on 19.10.2020.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.

CBI Vs. Sohan Lal CC No. CBI- 438/2019

07.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ms. Neha Goel, Ld. APP for CBI. Sh. Anikit Dixit, Ld. Counsel for accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court the proceeding are conducted from home.

### List on 19.10.2020.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.

CBI Vs. Deen Dayal Didwania CC No. CBI-473/2019

07.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI. Sh. Naveen Malhotra, Ld. Counsel for accused Manoj Didwani.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court the proceeding are conducted from home.

#### List on 19.10.2020.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.

CBI Vs. Vijay Pal Singh Nain CC No. CR- 78/2019

07.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ms. Jyoti Rani Solanki, Ld. PP for CBI. None for accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court the proceeding are conducted from home.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **19.10.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.

CBI Vs. A.K. Narang CC No. CBI- 114/2019

07.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Sh. Amresh Kumar Tiwari, Ld. APP for CBI. Sh. R.K. Handoo and Sh. Manish Shukla, Ld. Counsels for accused Ashok Narang alongwith accused in person.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court the proceeding are conducted from home.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **19.12.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.

CBI Vs. Dinesh Chandra Kala CC No. CBI- 200/2019

07.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ms. Neha Goel, Ld. APP for CBI. Sh. Ankit Dixit, Ld. Counsel for accused Rajender Gaur.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court the proceeding are conducted from home.

### List on 19.10.2020.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.

CBI Vs. Balvinder Kumar CC No. CR-58 /2019

07.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Sh. Amaresh Kumar Tiwari, Ld. APP for CBI. None for accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court the proceeding are conducted from home.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **19.10.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.